

ITEM NO.16

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 196/2022

LT. COL. PRASAD PUROHIT

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 01-08-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Ms. Neela Gokhale, Adv.
Mr. Kushal Choudhary, Adv.
Mr. Mohit Kumar Singh, Adv.
Mr. Sourav Singh, Adv.
Mr. M. Y. Deshmukh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The writ petition filed by the petitioner bearing Writ Petition (Cr1.) No.871/2021 is pending consideration before the High Court wherein the petitioner has sought quashing of the sanction under Section 197(2) of the Code of Criminal Procedure, 1973.

Keeping in view the facts and circumstances of the case, we deem it appropriate to request the High Court to take up the said writ petition and decide the same expeditiously in accordance with law.

The writ petition is disposed of in above terms.

Pending application(s), if any, also stand disposed of.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)